COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 266 OF 2017

Dated: 9th February 2018

Present: Hon'ble Mr. B. N. Talukdar, Technical Member (P&NG)

Hon'ble Mr. Justice N. K. Patil, Judicial Member

In the matter of:

GAIL (India) Ltd. ... Appellant(s)

Vs.

The Petroleum & Natural Gas Regulatory Board Respondent(s)

Counsel for the Appellant(s) : Ms. Neelima Tripathi

Ms. Vidhi Gupta

Counsel for the Respondent(s) : Mr. Sumit Kishore

<u>ORDER</u>

Learned counsel for the Respondent seeks four weeks more time to file reply. As a last chance, time is granted. He may take steps to file the reply on or before 9.3.2018 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 23.03.2018 after serving copy on the other side.

List the matter on 6.4.2018.

(Justice N. K. Patil) Judicial Member (B. N. Talukdar)
Technical Member (P&NG)

tpd/vg